



2026:AHC:16842

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 836 of 2026

Amar Nath Yadav And Another

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Aniruddh Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Aniruddh Pandey, learned counsel for the writ petitioners and Sri R.S. Umra, learned Standing Counsel for the State.
2. Prayer in the present petition is for quashing the select list dated 13.03.2025 and the official answer key dated 30.10.2024.
3. Learned Standing Counsel submits that already selections have been conducted, candidates have joined and none of the parties who would be affected in case positive orders be passed have been made respondents.
4. To such a submission, learned counsel for the writ petitioners submits that questioning the appointment of the selected candidates is dismissed as withdrawn with liberty to file appropriate petition.
5. Accordingly, the writ petition is **dismissed as withdrawn** with liberty to the writ petitioner to file appropriate petition.

(Vikas Budhwar,J.)

January 22, 2026

Rajesh